

**DIVISION BENCH**

**ITEM NO.2**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 580/2023 IN CP (IB) No. 15/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 24<sup>th</sup> November, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>L &amp; T FINANCE LIMITED V/S PERPENDICULAR CONSTRUCTION PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (in CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Yash Tandon, Adv.

*: For the Applicant*

NONE

*: For the Respondents*

**ORDER**

**IA No. 580/2023**

- 1.** This is an application under Section 19(2) of the Code. The Ld. Counsel representing the RP states that some crucial and urgent information is required to be supplied by the Ex-directors for which a number of communications by way of emails have been sent to them and there has not been any response so far.
- 2.** Let the notice be issued to the respondents, returnable within a period of two weeks. Meanwhile, it is expected that the Ex-directors would fully cooperate with the RP in providing all requisite information and documents as would be relevant for the purpose of consolidation of the assets of the Corporate Debtor.
- 3.** Matter be adjourned for 15<sup>th</sup> December, 2023 for further consideration.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**24<sup>th</sup> November, 2023**

*Avaneesh Kumar Singh  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**